

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA NO. 3 IN CIVIL APPEAL NO(s). 2529 OF 2006

BABU LAL & ORS.

Appellant (s)

VERSUS

GRAM PANCHAYAT, DEROLI JAT & ORS.

Respondent(s)

(For recalling the court's order and office report)

Date: 24/01/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Appellant(s) Mr. P.N. Mishra, Sr. Adv.
Mr. S.K. Gupta, Adv.
Mr. Balbir Singh Gupta, Adv.

For Respondent(s) Mr. Balaji Srinivasan, Adv.
Mr. Gauram Awasthi, Adv.
Mr. Achal Sirohi, Adv.

UPON hearing counsel the Court made the following
O R D E R

The application is dismissed.

(KALYANI GUPTA)
SR. P.A.

(VINOD KULVI)
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE.]
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO. 3
IN
CRIMINAL APPEAL NO. 2529 OF 2006

BABU LAL & ORS.

..... APPELLANTS

VERSUS

GRAM PANCHAYAT DEROLI JAT & ORS.

..... RESPONDENTS

O R D E R

The Interlocutory Application is dismissed.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
JANUARY 24, 2011.